



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

शनिवार, 07 फरवरी, 2015/18 माघ, 1936

हिमाचल प्रदेश सरकार

HIMACHAL PRADESH ELECTRICITY REGULATORY COMMISSION, SHIMLA

NOTIFICATION

Shimla, the, 5th February, 2015

HPERC/F(5)(3)(1).—In exercise of the powers conferred by clause (zp) of sub-section (2) of section 181 read with sections 61, 62 and 86, of the of the Electricity Act, 2003 (36 of 2003) and all other powers enabling it in this behalf, the Himachal Pradesh Electricity Regulatory Commission proposes to make the following draft Himachal Pradesh Electricity Regulatory Commission (Terms and Conditions for Sharing of Cost of Terminal Benefits of Personnel of the erstwhile Himachal Pradesh State Electricity Board and Successor Entities) Regulations, 2015 and hereby publishes the proposed draft regulations, as required by sub-section (3) of section 181 of the

said Act, 2003 read with rule 3 of the Electricity (Procedure for Previous Publication) Rules, 2005, for the information of all the persons likely to be affected thereby; and notice is hereby given that the said draft regulations will be taken into consideration after the expiry of thirty days from the date of their publication in the Rajpatra, Himachal Pradesh, together with any objections or suggestions which may within the aforesaid period be received in respect thereto.

The draft Regulations and the explanatory memorandum to the proposed regulations shall also be available on the HPERC website www.hperc.org.

The objections or suggestions in this behalf can be addressed to the Secretary, Himachal Pradesh Electricity Regulatory Commission, Keonthal Commercial Complex, Khalini, Shimla-171002, by post or by e-mail to hperc@rediffmail.com or by fax to +91-177-2627162.

DRAFT REGULATIONS

1. Short title and commencement.—(1) These regulations shall be called the Himachal Pradesh Electricity Regulatory Commission (Terms and Conditions for Sharing of Cost of Terminal Benefits of Personnel of the erstwhile Himachal Pradesh State Electricity Board and Successor Entities) Regulations, 2015.

(2) These regulations shall come into force with effect from the date of their publication in the Rajpatra, Himachal Pradesh. For distribution tariff purposes its provisions will be given effect from the commencement of 3rd MYT control period under the Himachal Pradesh Electricity Regulatory Commission (Terms and Conditions for Determination of Wheeling Tariff and Retail Supply Tariff) Regulations, 2011.

2. Definitions.—(1) In these regulations, unless the context otherwise requires,—

- (i) **“Board”** means the Himachal Pradesh State Electricity Board constituted under section 5 of the Electricity (Supply) Act, 1948 (Central Act No.54 of 1948);
- (ii) **“existing pensioner(s)”** means all pensioner(s) of the erstwhile Board as on or immediately before the commencement of the Transfer Scheme and shall include eligible family members of such pensioners;
- (iii) **“Himachal Pradesh Electricity Board Ltd.” or “HPSEB Ltd.”** means “Himachal Pradesh State Electricity Board Limited” incorporated under the Companies Act, 1956;
- (iv) **“pensioner(s)”** means retired personnel to whom CCS (Pension) Rules, 1972 are applicable and who are entitled to pension and other terminal benefits as per terms of their appointment and includes such family members of deceased personnel who are entitled to pension and other terminal benefits as per service rules;
- (v) **“personnel”** means existing and retired workmen, employees, staff, and officers of the erstwhile Board by whatever name called including those on deputation or on secondment in other organizations or institutions; as on or immediately prior to the commencement of the Transfer Scheme to whom CCS (Pension) Rules, 1972 are applicable and who are entitled for pension and other terminal benefits as per terms of their appointment and service rules; but excludes persons on deputation from other organizations to the erstwhile Board;
- (vi) **“State Government”** means the Government of Himachal Pradesh;

(vii) “**successor entities**” means the Himachal Pradesh State Electricity Board Limited. (the HPSEB Ltd.), Himachal Pradesh Power Corporation Limited (the HPPCL), H.P. Power Transmission Corporation Limited (the HPPTCL), the Himachal Pradesh State Load Dispatch Society (the HPLDS) or any other entity to which the personnel are transferred and in which the property, interest in property, rights and liabilities of the erstwhile Board are re-vested in accordance with the Transfer Scheme or such other State Govt. Scheme(s);

(viii) “**terminal benefits**” means the gratuity (including service gratuity, retirement gratuity/ death gratuity and residuary gratuity), pension (including commutation of pension, restoration of pension, additional pension, family pension, revisions etc.) and the dearness relief thereon, medical benefits and other applicable benefits including arrears, but shall not include the leave encashment payable at the time of retirement as it shall form part of salary expenses;

(ix) “**Transfer Scheme**” means the Himachal Pradesh Power Sector Reforms Transfer Scheme, 2010;

(2) The words and expressions used herein and not defined but defined in the Electricity Act, 2003 (36 of 2003) or Rules or Regulations made thereunder shall have the meaning respectively assigned to them in the Act/Rules/Regulations.

3. Sharing of terminal benefits including pension.—(1) The cost of terminal benefits payable by the HPSEB Ltd. in respect of the personnel, including existing pensioners of the erstwhile Board, shall be shared in the manner provided for in these regulations.

(2) The net cost of the terminal benefits in respect of the personnel retiring after the commencement of the Transfer Scheme, shall be provided by the Commission in the annual revenue requirement of the HPSEB Ltd. as operations and maintenance cost to be recovered through tariff, after adjusting the following contributions and shares:

- (a) HPSEB Ltd. shall recover monthly contributions towards terminal benefit from borrowing authorities for its personnel on deputation or on secondment with other departments, organizations, successor entities and also in other businesses of HPSEB Ltd. such as new projects, commissioned projects, Special Purpose Vehicles like Beas Valley Power Corporation etc. with effect from the commencement of the Transfer Scheme and such contributions shall be based on formulae to be evolved by HPSEB Ltd. on realistic basis to effect actual contributions as against the normative contribution prescribed by the State Govt. for its employees on deputation, in view of the different salary structure and staffing pattern;
- (b) fifty percent of the total annual requirement for terminal benefits, as approved by the Commission, shall be treated as contribution towards past services i.e. the services rendered by its personnel prior to commencement of the transfer scheme and shall be shared in the manner provided in sub-regulation (3) hereunder and only the balance fifty percent shall be recovered against operations and maintenance cost.

(3) The terminal benefits in respect of the existing pensioners and the fifty percent of the terminal benefits of the personnel retiring after commencement of transfer schemes in accordance with clause (b) of sub-regulation (2) shall be shared and provided for in the following manner:

- (a) such costs, net of State Government share as per clause (b) hereunder, shall be shared by the successor entities in proportion as near as the assets, including intangible assets of the erstwhile Board so shared:

Provided that the Commission may, by order, determine the allocation of share of contributions of the successor entities by making suitable assumptions as it may consider necessary;

- (b) the amount on account of return on equity approved by the Commission in the annual revenue requirement of the HPSEB Ltd. on the investment made by the State Govt. in the erstwhile Board, including in the capital assets transferred to HPSEB Ltd., shall be the annual share of State Government;
- (c) the shares to be borne by the HPPTCL, HPPCL and HPLDS, as per clause (a) above, shall be allowed in the tariff of these entities by the Appropriate Commission as pension surcharge and such amount, shall be recovered by the HPSEB Ltd. from the successor entities on month to month basis;
- (d) the Commission shall allow the provision corresponding to the share of HPSEB Ltd., as per clause (a) above, in its annual revenue requirement to be recovered as pension surcharge on tariff.

(4) For the employees of HPSEB Ltd. covered under Contributory Pension Scheme, the cost of Terminal Benefits, to the extent applicable, including the monthly pension contributions by the employer shall be provided as a part of operation and maintenance expenses as and when such payments become due.

(5) The amount allowed, or to be allowed, as pass through in the tariff as per the provisions under sub-regulations (2) and (3), shall be subject to prudence check by the Commission and shall also be subject to further review at the time of the truing up of the revenue requirement of HPSEB Ltd. and the shares of successor entities shall be revised and adjusted accordingly.

4. Nodal Agency.—(1) The HPSEB Ltd. shall be the Nodal Agency for all intents and purposes to implement the terminal benefits under these regulations.

(2) The HPSEB LTD. shall coordinate with the State Government and the representatives of other successor entities as well as the personnel for all matters relating to management and administration of commitments relating to the terminal benefits including pension in accordance with the applicable laws.

5. Power to remove difficulties.—In case of any difficulty in giving effect to any of the provisions of these regulations, the Commission may, either suo motu or on an application made to it, do or undertake to do things, or by general or special order direct the various successor entities to take suitable action, not being inconsistent with the Act, which appears to the Commission to be necessary or expedient for the purpose of removing the difficulty.

6. Power of relaxation.—The Commission may, in public interest and for reasons to be recorded in writing, relax any of the provisions of these regulations.

7. Power to amend.—Subject to the provisions of the Electricity Act, 2003, the Commission may, at any time add, vary, alter, modify or amend any provisions of these regulations.

8. Interpretation.—All issues arising in relation to the interpretation of these regulations shall be determined by the Commission and the decision of the Commission on such issues shall be final.

9. Saving of Inherent Powers of the Commission.—Nothing contained in these regulations shall limit or otherwise affect the inherent powers of the Commission from adopting a procedure, which is at variance with any of the provisions of these regulations, if the Commission, in view of the special circumstances of the matter or class of matters and for reasons to be recorded in writing, deems it necessary or expedient to depart from the procedure specified in these regulations.

By order of the Commission,
Sd/-
Secretary.

सिंचाई एवं जन स्वास्थ्य विभाग

शुद्धि पत्र

दिनांक 04 फरवरी, 2015

संख्या: आई0पी0एच0-11-13/2008-कांगड़ा.—भूमि-अर्जन अधिनियम् 1894 की धारा-4 के उपबन्धों के अन्तर्गत इस विभाग द्वारा जारी समसंख्यक अधिसूचना दिनांक 16-06-2008 तथा उक्त अधिनियम् की धारा 6 व 7 के उपबन्धों के अन्तर्गत जारी समसंख्यक अधिसूचना दिनांक 09-06-2009 में खसरा नं0 1997/1 के स्थान पर खसरा नं0 1995/2/1 पढ़ा जाये।

आदेश द्वारा,
हस्ताक्षरित/-
अतिरिक्त मुख्य सचिव।

HIGH COURT OF HIMACHAL PRADESH SHIMLA -171001

NOTIFICATION

Shimla, the 03rd February, 2015

No. HHC/GAZ/ 14-348/2014.—Hon'ble the Chief Justice has been pleased to grant 24 days' earned leave w.e.f. 18.02.2015 to 13.03.2015, with permission to prefix gazetted holiday falling on 17.02.2015 and to suffix Second Saturday & Sunday falling on 14.03.2015 and 15.03.2015, in favour of Sh. Vivek Kaisth, Civil Judge (Junior Division)-cum-JMIC (III), Amb, Distt. Una, H.P.

Certified that Sh. Vivek Kaisth is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Sh. Vivek Kaisth would have continued to hold the post of Civil Judge (Junior Division)-cum-JMIC (III) Amb, Distt. Una, H.P., but for his proceeding on leave for the above period.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH SHIMLA -171001

NOTIFICATION

Shimla, the 03rd February, 2015

No. HHC/GAZ/ 14-343/2014.—Hon'ble the Chief Justice has been pleased to grant 24 days' earned leave w.e.f. 18.02.2015 to 13.03.2015, with permission to prefix gazetted holiday falling on 17.02.2015 and to suffix Second Saturday & Sunday falling on 14.03.2015 and 15.03.2015, in favour of Sh. Baljeet, Civil Judge (Junior Division)-cum-JMIC (II), Amb, Distt. Una, H.P.

Certified that Sh. Baljeet is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Sh. Baljeet would have continued to hold the post of Civil Judge (Junior Division)-cum-JMIC (II) Amb, Distt. Una, H.P., but for his proceeding on leave for the above period.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA – 171001

NOTIFICATION

Shimla, the 3rd February, 2015

No. HHC/Admn.6 (23)/74-XV.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2 (32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare Civil Judge (Senior Division)-cum-ACJM (I) Amb, Distt. Una, H.P. as Drawing and Disbursing Officers in respect of the establishment of the Court of Civil Judge (Jr. Division)-cum-JMIC (III) Amb, Distt. Una, H.P. w.e.f. 18.02.2015 to 13.03.2015 for the purpose of salary, T.A. etc. in respect of establishment attached to the aforesaid Court under Major Head "2014-Administration of Justice" during the leave period of Sh. Vivek Kaisth, Civil Judge (Jr. Division)-cum-JMIC (III), Amb or until he returns from leave.

By order,
Sd/-
Registrar General.

In the Court of Dr. Chand Prakash Sharma, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur (H. P.)

In the matter of :

1. Gulshan Mehra aged 23 years, s/o Shri Krishan Chand, r/o Village Loharda, Ward No. 1, Tehsil & District Hamirpur (H.P.)

2. Neelam Kumari aged 21 years, d/o Shri Madan Lal, r/o Village Bahn, P.O. Rangas, Tehsil Nadaun, District Hamirpur (H.P.). . . Applicants.

Versus

General Public

Subject.—Proclamation for the registration of marriage under section 16 of Special Marriage Act, 1954.

Gulshan Mehra and Neelam Kumari have filed an application alongwith affidavits in the court of undersigned under section 16 of Special Marriage Act, 1954 that they have solemnized their marriage on 8-11-2014 at Santoshi Mata Mandir, Tehsil and District Hamirpur and they are living as husband and wife since then, hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 23-2-2015. The objection received after 23-2-2015 will not be entertained and marriage will be registered accordingly.

Issued today on 27-12-2014 under my hand and seal of the court.

Seal.

CHAND PRAKASH SHARMA,
Marriage Officer-cum-Sub-Divisional Magistrate,
Hamirpur (H.P.).

अज न्यायालय सहायक समाहर्ता द्वितीय श्रेणी, तहसील सदर, जिला मण्डी (हि0 प्र0)

मिसल नं0 : 1/2015

तारीख मरजुआ : 12-1-2015

तारीख पेशी : 26-2-2015

श्री राज कुमार पुत्र श्री सेवक राम, निवासी तल्याहड़, तहसील सदर, जिला मण्डी (हि0 प्र0) प्रार्थी।

बनाम

आम जनता

प्रत्यार्थी।

श्री राज कुमार पुत्र श्री सेवक राम, निवासी तल्याहड़ ने इस न्यायालय में प्रार्थना-पत्र गुजार कर अनुरोध किया है कि उसका वास्तविक नाम राज कुमार है जैसा कि उसके आधार कार्ड व ग्राम पंचायत तल्याहड़ के अभिलेख से स्पष्ट है। मगर राजस्व अभिलेख महाल गडल में उसका नाम राजू गलत दर्ज किया गया है। उसके नाम की दुरुस्ती राजस्व अभिलेख में की जाये।

इसलिए आम जनता को इस इश्तहार राजपत्र के माध्यम से सूचित किया जाता है कि अगर किसी व्यक्ति को राज कुमार के नाम की दुरुस्ती राजस्व अभिलेख महाल गडल में किये जाने बारे कोई उजर/एतराज हो तो वह दिनांक 26-2-2015 को इस न्यायालय में प्रातः 10 बजे उपस्थित होकर अपना उजर एतराज पेश कर सकता है। हाजिर आकर एतराज पेश न करने पर यही समझा जायेगा कि आप आम

जनता को राज कुमार के नाम की दुरुस्ती राजस्व अभिलेख में किये जाने बारा कोई एतराज नहीं है और नियमानुसार दुरुस्ती नाम के आदेश पारित कर दिये जाएंगे।

आज दिनांक 12-1-2015 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता द्वितीय श्रेणी,
सदर, जिला मण्डी, (हि0 प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, लड-भडोल, जिला मण्डी (हि0 प्र0)

मिसल नं0 : 03/2015

तारीख मरजुआ : 30-1-2015

तारीख पेशी : 26-2-2015

श्री विरेन्द्र पुत्र श्री महेन्द्र सिंह, गांव साँ रोपडू, डाकघर बसौना, तहसील लड-भडोल, जिला मण्डी (हि0 प्र0) प्रार्थी।

बनाम

आम जनता

फरीकदोयम।

उपरोक्त मुकद्दमा में श्री विरेन्द्र पुत्र श्री महेन्द्र सिंह, गांव साँ रोपडू, डाकघर बसौना, तहसील लड-भडोल, जिला मण्डी (हि0 प्र0) ने इस न्यायालय में अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण के अन्तर्गत जन्म तिथि दर्ज करने हेतु आवेदन-पत्र गुजारा है कि प्रार्थी की वास्तविक जन्म तिथि 29-1-1995 है जो कि प्रार्थी के शिक्षा अभिलेख व नकल परिवार रजिस्टर में भी दर्ज है परन्तु ग्राम पंचायत पीहड़ बेहडलू के जन्म अभिलेख में दर्ज नहीं हुई है। जिसे ग्राम पंचायत पीहड़ बेहडलू में दर्ज करने के आदेश दिये जायें।

अतः आम जनता को इस इशतहार द्वारा सूचित किया जाता है कि प्रार्थी की जन्म तिथि 29-1-1995 ग्राम पंचायत पीहड़ बेहडलू के जन्म अभिलेख में दर्ज करने बारे किसी प्रकार का उजर व एतराज हो तो वह असागतन या वकालतन दिनांक 26-2-2015 को अपना उजर व एतराज न्यायालय में पेश कर सकते हैं। गैर-हाजिरी की सूरत में एक तरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 30-1-2015 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी,
लड-भडोल, जिला मण्डी (हि0 प्र0)।

In the Court of Sub-Divisional Magistrate, Shimla (Rural), District Shimla (H. P.)

Smt. Neelam w/o Shri Madan Lal, r/o Village Kutasni, P.O. Bychari, Tehsil & District Shimla (H. P.).

Versus

General public

.. Respondent.

Smt. Neelam w/o Shri Madan Lal, r/o Village Kutasni, P.O. Bychari, Tehsil & District Shimla (H. P.) has filed an application alongwith affidavit in the court of undersigned under Section 13(3) of the Birth & Death Registration Act, 1969 to enter the date of Birth of the named Shri Yogesh Kumar s/o Shri Madan Lal, r/o Village Kutasni, P.O. Bychari, Tehsil & District Shimla (H. P.) in the record of Birth and Death in the office of the Secy-cum-Registrar (Birth & Death) GP Bychari, as per recommendation from CMO Shimla vide No. HFW-SML-B&D/ST/12/213, dated 31-1-2015 as following.

Sl. No.	Name of the family member	Relation	Date of Birth
1.	Mr. Yogesh Kumar	Son	17-12-2009

Hence, this proclamation is issued to the general public if they have any objection/claim regarding of the date of Birth of above in the Secy-cum-Registrar (Birth & Death) GP Bychari may file their claim/objection on or before one month of publication of this notice in Govt. Gazette in this court, failing which necessary orders will be passed.

Issued today 31-1-2015 under my signature and seal of the court.

Seal.

Sd/-

*Sub-Divisional Magistrate,
Shimla (R), District Shimla (H.P.).*

ब अदालत श्री नरेश कुमार, उप-मण्डलाधिकारी (ना0), चौपाल, जिला शिमला (हि0 प्र0)

श्रीमती रमला देवी आर्या पत्नी श्री अविनिन्दर नाथ आर्या, वार्ड नं0 2, नगर पंचायत चौपाल, जिला शिमला (हि0 प्र0) वादी।

बनाम

1. आम जनता

2. प्रधान ग्राम पंचायत चांजू चौपाल/नगर पंचायत चौपाल

प्रतिवादी।

विषय.—श्रीमती रमला देवी आर्या की बेटी का नाम पंचायत/नगर पंचायत में दर्ज करवाये जाने बारे अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम 1969 के अन्तर्गत जन्म के पंजीकरण करने बारे।

इश्तहार :

हर खास व आम जनता को बजरिया इश्तहार सूचित किया जाता है कि अधोहस्ताक्षरी के न्यायालय में वादी श्रीमती रमला देवी आर्या ने आवेदन प्रस्तुत किया है कि उसने अपनी बेटी का नाम जन्म पंजीकरण रजिस्टर में दर्ज नहीं करवाया है जिसे कि अब वह ग्राम पंचायत चांजू चौपाल/नगर पंचायत चौपाल के पंजीकरण रजिस्टर में दर्ज करवाना चाहती है जो कि इस प्रकार है .-

नाम
सरीता सुमन

सम्बन्ध
पुत्री

जन्म तिथि
1-7-1964

अतः ग्राम पंचायत भराणू/नगर पंचायत चौपाल की जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त जन्म पंजीकरण बारे कोई आपत्ति हो तो दिनांक 23-2-2015 को या इससे पूर्व असालतन या वकालतन हाजिर अदालत आकर अपनी आपत्ति प्रस्तुत करें। अन्यथा आवेदन पत्र पर जन्म पंजीकरण आदेश पारित करके सचिव, ग्राम पंचायत चांजू/नगर पंचायत चौपाल को कार्यान्वयन हेतु भेजा दिया जायेगा।

आज दिनांक 22-1-2015 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी किया गया।

मोहर।

नरेश कुमार,
उप-मण्डलाधिकारी (ना0),
चौपाल, जिला शिमला (हि0 प्र0)।

ब अदालत श्री नरेश कुमार, उप-मण्डलाधिकारी (ना0), चौपाल, जिला शिमला (हि0 प्र0)

श्री काका पुत्र श्री पदम सिंह, गांव चौकिया, डाकघर व तहसील चौपाल, जिला शिमला (हि0 प्र0)

वादी।

बनाम

1. आम जनता

2. प्रधान ग्राम पंचायत चांजू चौपाल, जिला शिमला

प्रतिवादी।

विषय.—श्री काका पुत्र श्री पदम सिंह के बच्चों का नाम पंचायत में दर्ज करवाये जाने बारे अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम 1969 के अन्तर्गत जन्म के पंजीकरण करने बारे।

इशतहार :

हर खास व आम जनता को बजरिया इशतहार सूचित किया जाता है कि अधोहस्ताक्षरी के न्यायालय में वादी श्री काका ने आवेदन प्रस्तुत किया है कि उसने अपने बच्चों का नाम जन्म पंजीकरण रजिस्टर में दर्ज नहीं करवाया है जिसे कि अब वह ग्राम पंचायत चांजू चौपाल के पंजीकरण रजिस्टर में दर्ज करवाना चाहता है जो कि इस प्रकार है .—

नाम	सम्बन्ध	जन्म तिथि
1. अंशिका	पुत्री	21-12-2010
2. प्राची	पुत्री	9-6-2012

अतः ग्राम पंचायत चांजू चौपाल की जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त जन्म पंजीकरण बारे कोई आपत्ति हो तो दिनांक 23-2-2015 को या इससे पूर्व असालतन या वकालतन हाजिर अदालत आकर अपनी आपत्ति प्रस्तुत करें। अन्यथा आवेदन पत्र पर जन्म पंजीकरण आदेश पारित करके सचिव, ग्राम पंचायत चांजू चौपाल को कार्यान्वयन हेतु भेजा दिया जायेगा।

आज दिनांक 22-1-2015 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी किया गया।

मोहर।

नरेश कुमार,
उप-मण्डलाधिकारी (ना0),
चौपाल, जिला शिमला (हि0 प्र0)।

न्यायालय श्री गिरीश एम0 सकलानी, सहायक समाहर्ता प्रथम वर्ग (तहसीलदार) अर्की,
जिला सोलन (हि0 प्र0)

धनी राम पुत्र दिला राम, निवासी गांव सुबावा, तहसील अर्की, जिला सोलन (हि0 प्र0) . . वादी।

बनाम

आम जनता . . प्रतिवादीगण।

राजस्व अभिलेख में नाम दुरुस्त करने बारे प्रार्थना-पत्र।

इशतहार बनाम आम जनता

चूंकि इस वाद में आम जनता की तामिल साधारण तरीके से नहीं की जा सकती है इसलिए इस इशतहार द्वारा समस्त आम व खास विशेषतय गांव घड़याच, डा0 कुहंर, तहसील अर्की, जिला सोलन को सूचित किया जाता है कि वादी श्री धनी राम पुत्र दिला राम, निवासी गांव सुबावा, तहसील अर्की, जिला सोलन (हि0 प्र0) ने आवेदन किया है कि राजस्व रिकॉर्ड में उसका नाम धनू पुत्र दिला राम दर्ज है जबकि पंचायत रिकॉर्ड, वोटर पहचान पत्र, आधार पत्र में उसका नाम धनी राम दर्ज है तथा उसने राजस्व रिकॉर्ड में अपना नाम धनी राम करने हेतु शपथ पत्र भी प्रस्तुत किया है।

इस इशतहार द्वारा हर आम व खास को सूचित किया जाता है कि यदि किसी व्यक्ति को धनू पुत्र दिला राम का नाम राजस्व रिकॉर्ड में धनी राम पुत्र दिला राम करने बारे काई एतराज हो तो वह असालतन या वकालतन दिनांक 25-2-2015 को अधोहस्ताक्षरी के न्यायालय में आकर अपने-अपने एतराज प्रस्तुत कर सकते है अन्यथा धनू का नाम धनी राम पुत्र दिला राम करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 2-1-2015 को हमारे हस्ताक्षर तथा मोहर अदालत से जारी हुआ।

मोहर।

गिरिश एम0 सकलानी,
सहायक समाहर्ता प्रथम वर्ग,
अर्की, जिला सोलन (हि0 प्र0)।

Before the Sub-Divisional Magistrate, Solan, District Solan (H. P.)

In the matter of :

Shri Manohar Lal s/o Late Shri Gulab Singh, r/o Village Ser Banera, P.O. Kotla, Tehsil &
District Solan, Himachal Pradesh . . Applicant.

Versus

General Public . . Respondent.

WHEREAS, Shri Manohar Lal s/o Late Shri Gulab Singh, r/o Village Ser Banera, P.O. Kotla, Tehsil & District Solan, Himachal Pradesh has submitted an application before the undersigned for change of his son date of birth 4-9-2003 in the Gram Panchayat Ser Banera, Tehsil and District Solan record, as his date of birth entered in Gram Panchayat Ser Banera, record as 9-4-2003 which is wrong.

The general public of the concerned area is hereby called upon to file objection, if any, regarding change of date of birth **4-9-2003** in the Gram Panchayat Ser Banera, record in writing to this office. The objections should reach in this office on or before 5th March, 2015 positively; otherwise necessary order will be passed to change his date of birth in the concerned office.

Seal.

Sd/-

*Sub-Divisional Magistrate,
Solan, District Solan (H. P.).*

नाम परिवर्तन

मैं, अनिल कुमार अरोड़ा पुत्र स्व० श्री कृष्ण लाल अरोड़ा, निवासी रुकमणी भवन, नजदीक डी० सी० निवास, शिल्ली रोड, सोलन (हि० प्र०) घोषणा करता हूँ कि मैं दिव्या नारंग का जैविक पिता हूँ तथा मैंने अपनी पुत्री दिव्या नारंग का नाम बदलकर दृष्टि अरोड़ा रख दिया है। अतः मैं चाहता हूँ कि सी०बी०एस०ई० अथवा स्कूल के सारे रिकॉर्ड (मार्कशीट्स, एडमिट कार्ड, मास्टर डाटा) में मेरी पुत्री का नाम दिव्या नारंग से बदलकर दृष्टि अरोड़ा कर दिया जाए। साथ ही इनकी माता का नाम अनीता नारंग से बदलकर गीता रानी कर दिया जाए तथा पिता का नाम सतीश नारंग से बदलकर अनिल कुमार अरोड़ा कर दिया जाए।

अनिल कुमार अरोड़ा,
पुत्र स्व० श्री कृष्ण लाल अरोड़ा,
निवासी रुकमणी भवन, नजदीक डी० सी० निवास,
शिल्ली रोड, सोलन (हि० प्र०)